

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:3078
ANSWERED ON:16.03.2001
INSURANCE SURVEYORS
VILAS BABURAO MUTTEMWAR

Will the Minister of FINANCE be pleased to state:

- (a) whether the attention of the Government has been drawn to news report in the Business Standard dated January 15, 2001 under the caption 'IRDA Surveyors licence process on';
- (b) if so, the details of the progress made in this regard by the Regional Committees set up by IRDA;
- (c) the State-wise, number of approved surveyors according to grades operating as on date and the cases referred to them during each of the last three years;
- (d) whether rampant favouritism and corruption continues to operate under the system in awarding cases to surveyors; and
- (e) if so, the action proposed to rationalise the system?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BALA SAHEB VIKHE PATIL)

- a) Yes, Sir.
- b) IRDA has intimated the process of categorisation of Surveyors as per the provisions of the Insurance Surveyors and Loss Assessors (Licencing, Professional Requirements and Code of Conduct) Regulations, 2000. The categorization has been entrusted to an Advisory Committee. The Committee proposes to start the work by the end of March, 2001 and it is expected that the same would be over in about 3 months' time.
- c) No state-wise list of approved Surveyors is maintained by IRDA.
- d) & e) IRDA has received complaints of alleged favouritism and irregularities in the allotment of work by the Insurance Companies. The Authority is seized of the matter and has initiated the process of categorization of Surveyors for allotting work only on the basis of the entitled category.